

HARSIMRAN SANDHU VS STATE OF PUNJAB AND OTHERS

Present:- Mr. Bipan Ghai, Sr. Advocate, with
Mr. Deepanshu Mehta, Advocate,
for the petitioner.

CRM-28316-2022

Allowed as prayed for.

Main case

Present petition has been filed by the petitioner seeking directions to the official respondents to provide adequate security to the petitioner as he has been receiving threats from different gangsters as he was having close friendship with Shubhdeep Singh Sidhu @ Sidhu Moosewala who was murdered by some group of gangsters in broad day light on 29.5.2022.

Counsel for the petitioner submits that the petitioner is working as an Assistant Advocate General in the office of Advocate General, Punjab and has already given representation (Annexure P-3) as there is imminent threat to his life but the concerned authorities have failed to take any action.

Notice of motion.

Ms. Jaspreet Kaur, AAG, Punjab accepts notice on behalf of the State and prays for time to seek necessary instructions and to file status report. Needful be done within 4 weeks.

List on 14.10.2022.

In the meantime, respondent No.2 is hereby directed to look into the matter and if situation so warrants, to provide interim protection to the petitioner in accordance with law. In case any security has already been provided to the petitioner, the same may not be withdrawn till the next date of hearing. Respondent No.2 is directed to submit his reply in this regard by the next date of hearing.

(KARAMJIT SINGH)
JUDGE

August 8, 2022

Paritosh Kumar